

**श्री प्रकाशवीर शास्त्री :** भारत की राजधानी दिल्ली में सरकारी कर्मचारियों और सामान्य जनता के लिए आवास की बड़ी कठिनाई अनुभव हो रही है। अतः उनकी आवश्यकताओं को अनुभव करते हुए जितने मकान यहां बनाये जाने चाहिये, उस सम्बन्ध में भी वहां कुछ विचार किया गया और कुछ निश्चय लिया गया यदि हां तो उसको कब तक कार्यान्वित किया जा सकेगा ?

**निर्माण, आवास तथा पुनर्वास मन्त्री (श्री मेहरचन्द खन्ना) :** एक वर्कर्स डिपार्टमेंट है और दूसरा हाउसिंग डिपार्टमेंट है। वर्कर्स डिपार्टमेंट जां है वह जनरल पूल एकांमंडेशन से डील करता है और हाउसिंग डिपार्टमेंट जां है वह उन स्कीम्स से डील करता है, जैसे सबसिडाइज्ड इंडस्ट्रियल हाउसिंग स्कीम, विलेज हाउसिंग स्कीम, लैंड डिवेलेपमेंट स्कीम, मिडिल इनकम ग्रुप स्कीम, जो स्टेट गवर्नमेंट्स को मार्फत इम्प्लेमेंट होती हैं, उनको देखता है।

**श्री प्रिय गुप्त :** दिल्ली कौन सी स्टेट गवर्नमेंट में है ?

**श्री प्रकाशवीर शास्त्री :** राज्य सरकारों ने कुछ इस प्रकार का निश्चय किया है कि वहां की जो आवास समस्याएं हैं, उनके समाधान के लिए ७५ प्रतिशत पया वहां के जो इंडस्ट्रियलिस्ट हैं, लगायेंगे और २५ प्रतिशत रुपया राज्य सरकारें लगायेंगी। मैं जानना चाहता हूँ कि केन्द्रीय सरकार ने यह क्या कहा है कि हमारी देखरेख में यह होना चाहिये ? क्या इस सम्बन्ध में उन्होंने कुछ कठिनाइयां अपनी वहां आपके सामने रखीं और यदि रखीं तो उनका क्या समाधान किया गया ?

**श्री मेहरचन्द खन्ना :** हमारा ख्याल है कि अगर हमने इंडस्ट्रीज लगानी है तो जरूरी बात है कि इंडस्ट्रियल हाउसिंग

होना चाहिये। इंडस्ट्रियल वर्कर्स के लिए मकान बनाने के दो ही तरीके हैं, या सरकार खुद बनाये या जो एम्प्लायर्स हैं, वे बनायें। हम चाहते हैं कि एम्प्लायर्स, अपना जो उनका हिस्सा है, जां उनकी जिम्मेवारी है, उसको महसूस करे। या तो वे खुद बनायें या हमें रुपया दें ताकि हम उनके लिए बनायें। दूसरी बात यह है कि हम चाहते हैं कि जिस वक्त एम्प्लायर्स को लाइसेंस मिले इंडस्ट्रीज लगाने के लिए, उसी वक्त जमीन का प्रबन्ध होना चाहिये जिस पर मकान बन सके। इस सवाल में काफी दिलचस्पी हम ले रहे हैं।

#### SHORT NOTICE QUESTION

12.00 hrs.

#### Farakka Barrage

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Shri Tridib Kumar  
Chaudhuri:

Shrimati Renuka Ray:

Shri Dinen Bhattacharya:

Shri Subodh Hansda:

Dr. Ranen Sen:

Shri Hari Vishnu Kamath:

SNQ. 1. { Shri S. C. Samanta:

Shri H. P. Chatterjee:

Shri B. K. Das:

Shri Harish Chandra

Mathur:

Dr. S. K. Saha:

Shri G. K. Singha:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that a proposal for the abandonment of the construction of a barrage over the Ganga at Farakka and the proposal for the construction for the present of a railway bridge instead of a barrage, at the proposed barrage site are under the active consideration of the Government; and

(b) if so, the reasons for the same?

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):  
(a) No, Sir.

(b) Does not arise.

**Shri Tridib Kumar Chaudhuri:** Is it a fact that the Minister of Economic and Defence Co-ordination who visited the north-eastern region, Assam and North Bengal, sometime back, accompanied by railway officials, made a definite recommendation to the Government, Railway Ministry and the Planning Commission in particular, for the shelving of the barrage project for the present and construction of a railway bridge for obviating the objections of Pakistan Government to the barrage scheme and also for facilitating the quicker transport.....

**Mr. Speaker:** When Government says that it has not been abandoned why should we go into the recommendation that was made?

**Shri Tridib Kumar Chaudhuri:** I want to know whether the statement that has been made by the Government has been made after taking into consideration this recommendation and, if so, whether he is in a position to deny.....

**Mr. Speaker:** That recommendation has been considered and the decision taken is that it would not be abandoned.

**Hafiz Mohammad Ibrahim:** I may be permitted to say a few words to make the position clear about it. As far as what is stated by my hon. friend there is concerned, that has come to my knowledge as hearsay. I have no personal knowledge about it whether he did say that or did not say that. But I heard about it. But as far as the position of Farakka Barrage is concerned, I assured this House that it can never be given up. There are very strong reasons behind that. One reason is that the Port of Calcutta at Hooghly has been suffering from silting for a century and the seaborne trade of India has been very badly affected now. Besides that, there are so many other reasons on the basis of which we are determined that we shall complete it by 1967. (*Interruption*).

**Shri Raghunath Singh:** There should be no further question now..... (*Interruption*).

**Mr. Speaker:** Order, order.

**Shri H. N. Mukerjee:** On many occasions references are made in the House to what is alleged to have been said or done by the hon. Minister of Economic and Defence Co-ordination, but we do not see him in the House. He is not here to answer questions because no day is set apart for him for that. But problems of economic and defence co-ordination crop up on so many occasions. Now, today there was the report of a statement alleged to have been made by the hon. Minister of Economic and Defence Co-ordination. Is the hon. Minister of Economic and Defence Co-ordination at liberty to go about making all kinds of statement in the country and not answer questions in the House?

**Mr. Speaker:** There is a day fixed for him also to answer questions. Hon. Members can ask these questions on that day.

**Shri H. N. Mukerjee:** My point is that here are questions cropping up and here is a Cabinet colleague of the hon. Minister of Economic and Defence Co-ordination denying any knowledge of the report.

**Mr. Speaker:** But he has definitely given the answer on behalf of the Government.

**Shri Ranga:** In support of that particular point may I submit one thing? Would it not be advisable for the hon. Minister concerned who has been referred to also to take the trouble of being present in the House?

**Shri Morarka:** His deputy is here.

**Shri Ranga:** We do not want the deputy, we want the Cabinet Minister himself. He has to be present here when he is so directly involved or is referred to on a question like this. Surely, the House deserves that much of courtesy and consideration.

**Mr. Speaker:** It is very difficult for me to say anything at present, but I will consider it. However, co-ordination might crop up at any moment on any day at any hour and we cannot expect the hon. Minister to be present all the six days of the week and at every moment.

**Shri H. N. Mukerjee:** Today it is the hon. Finance Minister's turn.

**Mr. Speaker:** Co-ordination is such a question that it might come up just at any moment when we are discussing anything during the day. However, I will consider it. Anyhow, there is a day fixed for him to answer questions. Questions can be asked of him on that day and he will be here to answer them.

#### WRITTEN ANSWERS TO QUESTIONS

##### Slums in Delhi

\*167. { **Shri D. C. Sharma:**  
**Shri Kachhavaiya:**  
**Shri P. R. Chakraverti:**  
  { **Shri Berwa Kotah:**

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) the steps that have been taken so far to deal with the problem of slums in Delhi;

(b) the success achieved in the matter so far; and

(c) the steps taken or proposed to be taken to stop the growth of new slums in the Capital?

**The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna):** (a) to (c). The Central Government have enacted suitable legislation for the clearance and improvement of slum areas in Delhi as also for the removal of unauthorised structures on Government and public lands. They are also providing funds for the provision of alternative accommodation to the slum dwellers and the unauthorised occupants of Government and public lands who occupied them before June-July, 1960.

The Delhi Municipal Corporation have been entrusted with the work of removing the slum dwellers and unauthorised occupants of Government and public lands and providing them with alternative accommodation.

The Municipal Corporation and its predecessor bodies have so far sanctioned the construction of 7243 tenements and 455 shops at a total cost of Rs. 304.63 lakhs. Out of these, 6037 tenements and 121 shops have been completed and mostly allotted to the slum dwellers. In addition, they have undertaken improvement of 586 *katras* and *bastis* involving an expenditure of Rs. 10.58 lakhs. The Corporation have also sanctioned under the Jhuggis and Jhopris Removal Scheme the development of 8524 plots of 80 square yards each at an estimated cost of Rs. 172 lakhs. Out of these, 3662 plots have already been developed and allotted to the squatters.

All efforts are being made to regulate new constructions according to the building bye-laws of the local bodies and the provisions of the Master Plan. Steps are also being taken to check unauthorised constructions in Government and public lands under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958.

##### Jamuna<sup>2</sup> Hydel Project

\*168. **Shri S. M. Banerjee:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether work of the Jamuna Hydel Project has been completed;

(b) whether decision regarding the 1st phase of the project has since been taken; and

(c) if not, the reason for this delay?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) No; Sir.

(b) Both Stages I & II of the scheme have been included in the Third Five Year Plan.

(c) Does not arise.